

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.1534/2017**

**This the 14<sup>th</sup> day of September, 2017**

**Hon'ble Mr. Shekhar Agarwal, Member (A)**

**Hon'ble Mr. Raj Vir Sharma, Member (J)**

Navin Kataria (SC)

Aged about 27 years

S/o Sh. Sunder Singh

R/o H.No. Rz-141A, Vinoba Enclave Ext.

Street No.8, Near CRPF Camp,

Jharoda Kalan, New Delhi-110072.

...Applicant

Group 'C'

(By Advocate : Sh. Ajesh Luthra )

Versus

1. Union of India through its Secretary  
Department of Personnel & Training  
Ministry of Personnel, Public Grievance & Pension  
North Block, New Delhi.

2. Staff Selection Commission  
Through its Chairman(Head Quarter)  
Block No.12, CGO Complex  
Lodhi Road, New Delhi-110 504

3. Staff Selection Commission (Northern Region)  
Through its Regional Director  
Block No.12, CGO Complex  
Lodhi Road, New Delhi-110 504. ...Respondents

(By Advocate : Sh. Yogesh Mahur for Sh. Gyanendra Singh )

**ORDER (ORAL)**

**Mr. Shekhar Agarwal, M(A)**

This OA has been filed seeking the following reliefs :-

- "(a) Quash and set aside the impugned action/order of the respondents rejecting the applicant's candidature reflected in their impugned decision dated 04/01/2017 placed at Annexure A/1 where his particulars are at S.No. 10154.
- (b) Direct the respondents to restore the candidature of the applicant in the ongoing selection process of Combined

Higher Secondary Level (10+2) Examination – 2015 and further consider the applicant's case for appointment as per his merit position alongwith others.

- (c) Accord all consequential benefits.
- (d) Award costs of the proceedings; and
- (f) Pass any order/relief/direction(s) as this Hon'ble Tribunal may deem fit and proper in the interests of justice in favour of the applicant."

2. The respondents have filed their reply. Today, when this matter was taken up, learned counsel for the applicant submitted that this case is squarely covered by the judgment of this Tribunal in OA No. 215/2017 pronounced on 21.02.2017 along with OA No. 263/2017 and OA No. 391/2017. He further submitted that the aforesaid judgment of the Tribunal has been upheld by the Hon'ble High Court of Delhi in Writ Petition Nos.6086/2017, 5948/2017 and 4829/2017. He seeks benefit of the aforesaid judgements in his case as well. Learned counsel for the respondents, Sh. Yogesh Kumar Mahur, while agreeing that this case is covered by the judgment of this Tribunal in OA No.215/2017-**Sh. Sumit Kumar vs. UOI & Ors.**, also stated that in a similar case, Allahabad High Court has dismissed the Writ Petition.

3. Be that as it may, since it has been conceded that this case is covered by OA No.215/2017, we allow this OA and direct the respondents to extend the same benefits to the applicant herein as were granted in the case of Sh. Sumit Kumar in OA No.215/2017. These benefits be granted within eight weeks of receipt of certified copy of this order. No costs.

**(Raj Vir Sharma)**  
**Member (J)**

**(Shekhar Agarwal)**  
**Member (A)**